

Upgrading of KIMS, Hubli

2858. SHRI AAYANUR MANJUNATHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has strengthened the Karnataka Institute of Medical Sciences (KIMS), Hubli in Karnataka in terms of infrastructure and equipments under the Pradhan Mantri Swasthya Suraksha Yojana (PMSSY);

(b) if so, the details thereof;

(c) whether any proposal is pending with Government to strengthen any other Government Medical College in Karnataka under PMSSY;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) and (b) Government of India has approved upgradation of 39 Government Medical Colleges including Karnataka Institute of Medical Sciences (KIMS), Hubli, under Pradhan Mantri Swasthya Suraksha Yojana (PMSSY) Phase-III, at an approved cost of ₹ 150 crore (Central contribution – ₹ 120 crore and State share- ₹ 30 crore) per Government Medical College/Institution. Upgradation in the form of creation of Super Speciality facilities is undertaken in a phased manner, after preparation of Detailed Project Report (DPR) for each Medical College. The Central Government has approved M/s. HLL Lifecare Ltd. (a Central Government Public Sector Enterprise) for preparation of DPR in the case of KIMS.

(c) to (e) No. However, the Central Government has also approved upgradation of Vijayanagar Institute of Medical Sciences, Bellary under PMSSY Phase-III.

Irregularities in JSY schemes

2859. SHRI GARIKAPATI MOHAN RAO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is satisfied with the performance of Janani Suraksha Yojana (JSY) in ensuring safe motherhood and reduction in maternal and neo-natal mortality rates;

(b) if so, the details thereof and the achievements made;

(c) the cases of irregularities reported under JSY schemes; and

(d) the corrective measures taken by Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) and (b) Impressive gains have been registered under Janani Suraksha Yojana (JSY) since its inception. The number of beneficiaries under JSY has gone up from 7.39 lakhs beneficiaries in 2005-06 to 106.48 lakhs beneficiaries in 2013-14. The scheme has led to an increase in institutional deliveries which have gone up from 47% (District Level Household Survey-III, 2007-08) to 73.1% (SRS, 2012) and to the resultant decline in maternal mortality and neo-natal mortality. Maternal Mortality Rate (MMR) has declined from 254 maternal deaths per 1,00,000 live births in 2004-06 to 178 maternal deaths per 1,00,000 live births during 2010-12. Similarly, the Neo-Natal Mortality Rate (NMR) has declined from 37 per 1000 live births in 2006 to 29 per 1000 live births in 2012.

(c) One instance of irregularity under JSY has come to the notice of the Ministry wherein an ANM, from Gogrud Subcentre in Udaipur district of Rajasthan, had claimed JSY benefits in the name of fictitious beneficiaries.

(d) For proper implementation of the scheme, the Ministry has issued the following instructions to State Governments:

- (i) To ensure fast and seamless flow of funds under JSY from State headquarters to District and further to Block PHCs and Sub-centre levels and payment of cash assistance before discharge of pregnant women after delivery;
- (ii) Setting up of grievance redressal cells for prompt redressal of all grievances;
- (iii) Public display of names of JSY beneficiaries in health facilities on a monthly basis so as to ensure transparency and check fraudulent payments;
- (iv) Payment of cash assistance under JSY to all beneficiaries through Direct Benefit Transfer mode or through cheques;
- (v) Physical verification of beneficiaries by State and District officials in a random manner in order to check fictitious payments;

Further, periodic verification of beneficiaries and assessment of the scheme is being done by the Ministry of Health and Family Welfare through the Regional Evaluation Teams (RETs) of the Regional Directorates.

The Ministry has also decided to get the annual transaction audit of the National Rural Health Mission (NRHM) done through the Comptroller and Auditor General of India (CAG) in all the States from the Financial Year 2011-12 in order to facilitate independent monitoring and to take corrective measures to control financial irregularities.